IN THE CENTRAL ADMINISTRATIVE TRIAUNAL





C.A.No. 16/1988 in O.A. No. 124/1986

DATE OF	DECISION 6.10.1992
Maniraman Keshavan,	Petitioner
Mr. K.K. Shah,	Advocate for the Petitioner(s)
Versus	
Union of India & Ors.	Respondents
Mr. B.R.Ky ada,	Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

The Hon'ble Mr.

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not? \propto
- 3. Whether their Lordships wish to see the fair copy of the Judgement ? \times
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

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Maniraman Keshavan

(Advocate: Mr.K.K. Shah)

.... Applicant.

Versus.

Union of India & Ors.
(Advocate: Mr. B.R. Kyada)

.... Respondents.

ORAL ORDER

C.A.No. 16/88 in O.A. 124/1986

Date: 6.10.1992.

Per: Hon'ble Mr. R.C. Bhatt, Judicial Member.

Mr. K.K. Shah, learned advocate for the applicant submits that the respondents have reinstated the applicant and the applicant does not want to proceed further with this application.

Mr. B.R. Kyada, learned advocate for the respondents submits that the respondents have complied with the order of this Tribunal. Hence C.A. 16/88 is disposed of as not pressed. Notices are discharged.

(R.C.Bhatt)
Member(J)

vtc.

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C.A./16/88 in T.A./124/86

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Hon'ble Mr. D.K. Agrawal .. Judicial Member

29.10.1990

Mr. K.K. Shah and Mr. B.R. Kyada, learned advocates for the petitioner and respondents present. Learned advocate for the respondents states that the directions of the judgment dt. 13.10.1986 have been partly implemented and wants some time to ascertain whether the remaining part of the judgment are being implemented. So 15 days time allowed.

(D K Agrawal)
Judicial Member

(P H Trivedi) Vice Chairman

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IN

O.A./124/86



Date	Office Report.	The second
15.7.91		Present: Learned Counsel Mr. K.K. Shah for the applicant.
		Learned Counsel Mr. B.R. Kyada for the respondents.

ORDER

Heard learned counsel for both the parties. Mr. Shah makes a statement at the Bar that the matter of employment of applicant is under consideration by the respondents. Mr. Kyada confirms this. Matter is adjourned and should be listed after about three months.

(R.C. BHATT)
Judicial Member

(M.M.SINGH)
Administrative Member

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